

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 631 of 2009

[Arising out of Order-in-Appeal No. 19/2009 dated 20/02/2009 passed by
the Commissioner of Central Excise, Customs & Service Tax (Appeals),
Cochin]

Choice Intermodal Service

Ninans Building, 5th Cross Road,
Willingdon Island,
Cochin – 682 003
Kerala

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R Building, I.S Press Road,
Ernakulam,
Cochin - 682 018
Kerala

Respondent(s)

APPEARANCE:

Mrs. Parvathi S., Advocate for the Appellant

Mrs. C.V. Savitha, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20707 / 2021

Date of Hearing: 23/08/2021

Date of Decision: 23/08/2021

Per : Bench

Learned counsel for the appellants submits that the appellants
have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in the Open Court on **23/08/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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